

(a) whether any allotment of 48 meter residential plots has been made during 1991; by Delhi Development Authority under the Rohini-LIG-1981 Scheme;

(b) if so, the priority number of 48 meter plots covered so far; and

(c) when the next allotment of 48 meter plots is likely to be made and the number of such plots likely to be allotted in the next allotment?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir,

(b) There is no separate list of priority numbers according to different plot sizes.

(c) The next allotment of 48 meter plots can be made only after further plots are carved out and it is not possible to say how many such plots will be available for allotment in the next draw.

[*Translation*]

Discontinuance of Compulsory Paper of English Language

909. SHRI ARVIND TRIVEDI: Will the PRIME MINISTER be pleased to state:

(a) whether a demand to do away with the compulsory paper of English language in the examination conducted by the UPSC has been made;

(b) if so, whether the Government have taken any decision in this regard;

(c) if so, the details thereof; and

(d) if not, the reasons therefor and the time by which a decision is likely to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) to (d) The Union Public Service Commission set up an Expert Committee under the Chairmanship of Prof. Satish Chandra, ex-Chairman, University Grants Commission, inter alia, to examine the question relating to discontinuance of compulsory paper in English in certain examinations conducted by the UPSC. The Commission has submitted its report which is under detailed examination.

[*English*]

Compensation Paid to Co-op. Group Housing Societies

910. SHRI S.N. VEKARIA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether nine co-operative Group Housing Societies of Delhi were allotted fully developed land by the Land and Development Office in Andrews Ganj/Sadiq Nagar area during the last 10 years or so;

(b) if so, the names of these Societies and the area of land allotted to each of them;

(c) whether the same land was subsequently taken back by the Land & Development Office and allotted to HUDCO for constructing HUDCO palace;

(d) if so, the details of expenditure, if any, incurred by HUDCO on the development of the land;

(e) the amount of compensation, if any, paid by Land & Development Office to any or all the nine Societies for the development of that land by them; and